

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27045-27046/2014

(Arising out of impugned final judgment and order dated 07-08-2013 in SB No. 2558/1991 16-07-2014 in CN No. 1367/2014 passed by the High Court Of Judicature At Allahabad)

U.P. POWER CORP. LTD ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(IA No. 102616/2021 - APPLICATION FOR PERMISSION
IA No. 1/2016 - deletion the name of Respondent No. 5
IA No. 140756/2021 - EXEMPTION FROM FILING O.T.
IA No. 102618/2021 - EXEMPTION FROM FILING O.T.
IA No. 68482/2019 - EXEMPTION FROM FILING O.T.
IA No. 2/2016 - EXEMPTION FROM FILING O.T.)

Date : 03-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

For Respondent(s) Mr. Pradeep Kant, Sr. Adv.
Mr. E. C. Agrawala, AOR
Mr. Simranjeet Singh Rekhi, Adv.
Mr. Shubham Kumar, Adv.
Ms. Nitya Aggarwal, Adv.
Mr. Satya Vir Singh Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Contempt proceedings, if any, be stayed in the meanwhile.

(INDU MARWAH)
AR-CUM-PS

(NIDHI WASON)
COURT MASTER (NSH)